

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 89121 of 2018

(Arising out of Order-in-Appeal No. NGP-II/APPL/134/17-18 dated 22.06.2018 passed by the Commissioner of CGST & Central Excise, Commissionerate Nagpur-II)

Shri Kailash Rameshwar Loya
M/s Saptashrungi Alloys Pvt Ltd.
Plot No. Commissioner-3/1,
Addl. MIDC Area,
Jalna-431203

.....Appellant

VERSUS

Commissioner of Central Excise
& Service Tax, Aurangabad
N-5, Town Centre,
CIDCO, Aurangabad-431030

.....Respondent

APPEARANCE:

None for the Appellant
Shri Sanjay Hasija, Supdt. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86449 / 2021

Date of Hearing: 16.07.2021
Date of Decision: 16.07.2021

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that in consequence, acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. Learned Authorised Representative admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4 (copy submitted).

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed withdrawn.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

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